

State and Union Territory of Dadra Nagar Haveli during 1981 and 30th June, 1985;

(b) if so, what are the details thereof;

(c) how many connections have been given so far;

(d) how many rejected and are under consideration;

(e) when the remaining connections are likely to be given; and

(f) what are the plans to provide new telephone connections during the period from 1st August, 1985 to 31st December, 1986?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIR-DHA): (a) Yes, Sir.

(b) to (d), Information is given in the Annexure.

(e) The information is as under:

Baroda and Surat:—It is proposed to clear the existing waiting list progressively by end of 7th Plan, subject to availability of adequate resources.

Chhota Udaipur: There is no waiting list at present.

Dadra Nagar Haveli: The present waiting list is proposed to be cleared progressively by 31st December, 1986.

(f) Following is the programme of provision of new telephone connections during the period 1-8-1985 to 31-12-1986:—

Baroda.....6,000

Surat.....7,000

Chhota Udaipur: At present there is no waiting list.

Dadar Nagar Havelis 243 i. e. the present waiting list will be cleared.

#### Annexure

	Waiting list as on 30-6-1985				Con- tion given during the period from 1981 to June 1985	No. of Cases rejected and under Con- sider- ation
	OYI	Spl.	General	Total		
1. Baroda . . . . .	994	1691	8043	10,728	2232	300
2. Surat . . . . .	2718	874	17729	21,319	864	Nil
3. Chhota Udaipur . . . . .	3	1	52	56	56	—
4. Dadra Nagar Haveli . . . . .	28	51	164	243	186	Nil

#### Adulteration in Petrol and Diesel in Gujarat State

1791. SHRI RAMSINGBHAI PATALIYABHAI RATHVAKOLI: Will the Minister of PETROLEUM be pleased to state:

(a) whether the attention of Government has been drawn to the fact

that adulterated petrol and diesel is being sold by some petrol pumps and petrol dealers in various parts of Gujarat and in the country also;

(b) if so, whether Government have received complaints in this regard;

(c) if so, what are the details thereof indicating the number and

names of such petrol dealers and companies found selling such petrol during the last three years;

(d) what action has been taken against them; and

(e) what steps have been taken by Government to stop adulteration?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM (SHRI NAWAL KISHORE SHARMA): (a) to (d) Fifteen cases of proven adulteration were detected by the oil companies during the last three years (1982 to 1984) and necessary action was taken against them. The details of these cases are given in the attached statement.

(e) The measures taken in this regard include:—

(i) Issue of instructions to all State Governments/Union Territory Administrations to intensify checks on adulteration and other malpractices in the distribution of petroleum products in their States.

(ii) Regular inspections of retail outlets by joint oil industry teams with a view to curbing various malpractices.

(iii) The oil industry has evolved guidelines on marketing discipline at retail outlets which *inter alia* deal with matters concerning quality control of products, steps to be taken against erring retail outlets/distributors.

#### Statement

*Details of proven cases of adulteration and action taken against the dealers are given belows*

Name of State	Name & address of the petrol pump/dealer	Action taken
Gujrat	1. Laxmi Automobiles, Surat	Notice for termination of dealership was issued but the dealer has moved the court and the matter is subjudice.
	2. Desai & Co., Bareja	Dealership was terminated but the dealer has filed an appeal before the High Court and the Matter is subjudice.
	3. P.H. Desai, Keralu	Dealership was terminated.
	4. Mohan Auto Service, Maninagar, Ahmedabad.	Dealership was terminated but the dealer has gone to court and the matter is subjudice.
Kerala	5. V.J. Francis Borgio, Ettmanur.	Dealership was terminated but the dealer moved the court and the matter is subjudice.
	6. Iqbal Petroleum, Mannarghat	Dealership was terminated the dealer obtained stay order from the court against the equipment being pulled out and an appeal has been filed by HPCL.
	7. Koolath Mohd. & Sons, Kakkad.	Dealership was terminated.
Punjab	8. Goel Oil Corporation, Kupkalan.	Dealership was terminated, but the dealer moved the court and the matter is subjudice.

Name of State	Name & address of the petrol pump/dealer	Action taken
Maharashtra	9. Western Petroleum, Puna.	The dealership was terminated but the dealer has challenged the termination in the court and the matter is subjudice.
	10. Ruia Mineral, Chakala, Bombay.	Dealership was terminated but the dealer has moved the court against taking over of site by HPCL and the matter is subjudice.
	11. M.S. Thakkar, Ghatcopar, Bombay.	Dealership was terminated, but the dealer has moved the court and the matter is subjudice.
Madhya Pradesh	12. Kanhaiya Lal & Co., Bhorasala, (M.P.).	Dealership was terminated.
Andhra Pradesh	13. Bhaskar Filling Station, Pobbair.	Dealership was terminated.
West Bengal	14. Ganeri Wala Service Station, Calcutta.	Show-cause notice for termination was issued, but the dealer has moved the Court and the matter is subjudice.
	15. M.M. Biswas, Calcutta	Show-cause notice for termination was issued, but the dealer has moved the court and the matter is subjudice

#### Corruption in Indian Petrochemical Corporation Limited Baroda

1792. SHRI SATYA PRAKASH MALAVIYA: Will the Minister of PETROLEUM be pleased to state:

(a) whether serious complaints about gross corruption have been received by Government against Indian Petro-Chemicals Corporation Limited, Baroda, a Giant Public Sector Undertaking from many Members of Parliament;

(b) if so, what is the nature of the complaints and what action Government propose to take; and

(c) whether some complaints against the above Corporation were also referred to the C. B. I. and if so, what are its findings thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM (SHRI NAWAL KISHORE SHARMA): (a) to (c) Complaints were received from some Hon'ble Members of Parliament alleging irregularities in purchases and corrupt practices by some IPCL officials. The CBI, Ahmedabad registered three enquiries which were closed after due investigation in consultation with Central Vigilance Commission (CVC).

Since no mala fide notices, no further action was taken. However, in once case the disciplinary authority issued a recordable warning to concerned officials in consultation with CVC.

#### Mining and Allied Machinery Corporation

1793. SHRI GURUDAS DAS GUPTA:

SHRI CHATURANAN MISHRA:

Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that the Mining and Allied Machinery Corporation, Durgapur is working at a capacity much lower than its installed capacity; and

(b) if so, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS AND HOME AFFAIRS (SHRI ARIF MOHD. KHAN): (a) and (b) The low utilisation of capacity in MAMC is mainly due to inadequate and sporadic orders being received from Coal Sector.